

**GOVERNMENT OF INDIA
MINISTRY OF COOPERATION**

**LOK SABHA
UNSTARRED QUESTION NO. 404
TO BE ANSWERED ON 30th NOVEMBER 2021**

SCAMS IN COOPERATIVE BANKS

404: SHRI KODIKUNNIL SURESH

Will the Minister of Co-operation सहकारिता मंत्री be pleased to state:

- (a) whether the Government is aware of increasing instances of scams and large scale misappropriation and false loans raised in the name of unsuspecting subscribers of cooperative banks in the country that is causing systematic collapse of cooperative sector in the country; and
- (b) if so, whether the Government has sought report from the Government of Kerala in matters concerning swindling of funds, embezzlement and forged loans in Karuvannoor Cooperative Bank, Thrissur district of Kerala State; and, if so, the details thereof;
- (c) whether the Government is implementing a uniform policy directive of conducting and transacting business in cooperative banks in the country through the Ministry of Cooperation; and,
- (d) if so, the details thereof and action taken in this regard?

ANSWER

**Minister of COOPERATION
सहकारिता मंत्री (SHRI AMIT SHAH)**

(a): As and when instances of fraud/ misappropriation come to notice, concerned regulatory authorities take necessary action. Primary (Urban) Co-operative Banks, State and District Central Co-operative banks are regulated by Reserve Bank of India (RBI) under the relevant provisions of the Banking Regulation Act, 1949. Primary Agricultural Credit Society (PACS) is regulated by the State Government.

(b): No Sir.

(c) & (d): Policies framed by Reserve Bank of India (RBI) are uniformly applicable to cooperative banks under the provisions of Banking Regulation Act 1949.
